

## (Conditions of Service)

## Amendment Bill

and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65 for the purposes or Railways.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65 for the purposes of Railways."

*The motion was adopted.*

**Shri S. V. Ramaswamy:** I introduce the Bill.

12-11½ hrs.

HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL\*, 1964

**The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):** Sir, I beg to move for leave to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the High Court Judge (Condition of Service) Act, 1954."

*The motion was adopted.*

**Shri Hajarnavis:** I introduce the Bill.

12.12 hrs.

MOTION RE: FOOD SITUATION IN THE COUNTRY

**The Minister of Food and Agriculture (Shri Swaran Singh):** Sir I have already placed before the House a statement giving the latest trends about the availability of food and also about the prices. It is not my intention to make any further speech at this stage. I would like to give more time to the Hon. Members and I will make my submission at the end. I beg to move:

"That the Food situation in the country be taken into consideration."

**Mr. Speaker:** I am told there are some substitute motions as well. I would like to know whether they are being moved.

**Shri S. M. Banerjee (Kanpur):** I beg to move:

"That for the original motion, the following be substituted, namely:—

This House, having considered the Food Situation in the country, recommends to Government to—

- (a) ban speculation on foodgrains;
- (b) fix minimum price for wheat and all other foodgrain to assure reasonable price to the farmers and build up a buffer stock;
- (c) start State Trading in foodgrains to check hoarding and black-marketing;
- (d) use D.I.R. to punish the hoarders and black marketers;
- (e) take over the rice and flour mills;

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†Introduced with the recommendation of the President.